



The Karnataka Sheep and Sheep Products Development (Repeal) Act, 2002

Act 6 of 2003

Keyword(s):

Sheep, Sheep Products

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**KARNATAKA ACT NO 6 OF 2003
THE KARNATAKA SHEEP AND SHEEP PRODUCTS
DEVELOPMENT (REPEAL) ACT, 2002**

Arrangement of Sections

Sections:

1. Short title and commencement
2. Repeal of Karnataka Act 12 of 1974

STATEMENT OF OBJECTS AND REASONS

It is considered expedient to convert the Karnataka Sheep and Sheep Products Development Board established under the Karnataka Sheep and Sheep Products Development Act, 1973 into a Registered Company/ Corporation under the Companies Act.

Therefore, continuance of the Karnataka Sheep and Sheep Products Development Act, 1973 is not necessary and the said Act has to be repealed.

Hence the Bill.

(L.C. Bill No. 10 of 2002)

(Entry 15 of List-II of the Seventh Schedule to the Constitution of India)

KARNATAKA ACT NO 6 OF 2003

*(First published in the Karnataka Gazette Extra-ordinary on
twenty eighth day of March, 2003)*

**THE KARNATAKA SHEEP AND SHEEP PRODUCTS
DEVELOPMENT (REPEAL) ACT, 2002**

*(Received the assent of the Governor of Karnataka on twenty
seventh day of March, 2003)*

An Act to repeal the Karnataka Sheep and Sheep Products Development Act, 1973.

Whereas it is expedient to repeal the Karnataka Sheep and Sheep Products Development Act, 1973 (Karnataka Act 12 of 1974) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Fifty-third year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Sheep and Sheep Products Development (Repeal) Act, 2002.

(2) It shall be deemed to have come into force with effect from the first Day of April, 2002.

2. Repeal of Karnataka Act 12 of 1974.- The Karnataka Sheep and Sheep Products Development Act, 1973 (Karnataka Act 12 of 1974), (hereinafter referred to as the repealed Act) is hereby repealed:

Provided that such repeal shall not affect anything done, any action taken or any right, obligation or liability accrued or incurred under the repealed Act prior to the date of such repeal.

By Order and in the name of the
Governor of Karnataka,
M.R. Hegde
Secretary to Government,
Department of Parliamentary
Affairs and Legislation